

and the Employees' Deposit linked Insurance Scheme, 1976 for the year 1976-77 to 1980-81 go together with Audit Report thereon.

[Placed in Library. See No. LT-4192/82].

(3) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, for the year 1980-81 together with Audit Report thereon.

[Placed in Library. See No. LT-4193/82].

NOTIFICATION UNDER INCOME TAX ACT,  
NOTIFICATIONS UNDER CENTRAL EXCISE  
RULES

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI JAN-  
ARDHANA POOJARY): I beg to lay on  
the Table:—

(1) A Copy of the Income-tax (Sevent Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 472(E) in Gazette of India dated the 2nd July, 1982, under section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT-4194/82]

(2) A copy of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (Second Amendment) Rules, 1982 published in Notification No. F. 4(7)/82-Fin. in Delhi Gazette dated the 31st May, 1982.

(ii) The Delhi Sales Tax (Second Amendment) Rules, 1982 published in Notification No. F.4(40)/80-Fin. (G) in Delhi Gazette dated the 30th June, 1982. (Placed in Library. See No. LT-4195/82]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 375(E) to 380 (E) published in Gazette of India dated the 11th May, 1982, together with an explanatory memorandum regarding continuance of exemptions from special excise duties.

(ii) G.S.R. 381(E) to 383(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding shifting of the duty liability on transformer oil, liquid paraffins and white oil to the respective base stocks.

(iii) G.S.R. 384(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum making amendment to Notification No. 26/81-CE dated the 1st March, 1981 consequent on the enactment of the Finance Bill.

(iv) G.S.R. 385(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum making amendment to Notification No. 64/82-CE dated the 28th February, 1982 so as to clarify that total exemption is available when duplex paper board is used in the manufacture of low density polyethene laminated board which in turn is used for packaging of milk.

(v) G.S.R. 386 (E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum rescinding certain notifications.

(vi) G.S.R. 387(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding supersession of Notification No. 73/82-CE and fixing the rates for specified man-made fibres and yarns falling under Item No. 18.

(vii) G.S.R. 388(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding continuance of the existing exemption from excise duty on articles of plastics falling under Tariff Item No. 68 after the enactment of the Finance Bill.

(viii) G.S.R. 389(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding deletion of vacuum flasks and parts thereof from the small scale exemption scheme under notification No. 80/80-CE.

dated the 19th June, 1980 consequent on the grant of total exemption to vacuum flasks and parts thereof in the 1982 Budget.

(ix) G.S.R. 446(E) published in Gazette of India dated the 3rd June, 1982 together with an explanatory memorandum regarding reduction in the basic excise duty on certain thermostetting resins and engineering plastics to fifteen per cent *ad valorem*.

(x) G.S.R. 447(E) published in Gazette of India dated the 5th June, 1982 together with an explanatory memorandum regarding reduction in the basic excise duty on caprolactum.

(xi) G.S.R. 458(E) and 459(E) published in Gazette of India dated the 19th June, 1982 together with an explanatory memorandum regarding exemption to water filters from excise duty.

(xii) G.S.R. 457(E) published in Gazette of India dated the 18th June, 1982 together with an explanatory memorandum regarding modification of the scheme of excise duty exemption for cotton fabrics processed on manually operated machines.

(xiii) G.S.R. 470(E) published in Gazette of India dated the 25th June, 1982 together with an explanatory memorandum prescribing concessional rates of duties for certain varieties of cotton fabrics [Placed in Library. See No. LT-4196/82.]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 390(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum, rescinding Notification No. 54/82-Customs dated the 28th February, 1982.

(ii) G.S.R. 391(E) to 409(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding

continuance of the existing exemption from auxiliary duties of customs.

(iii) G.S.R. 410(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum re-defining the term 'Plastics' used in Notification No. 228-Customs dated the 2nd August, 1976 in the light of changes in the relevant item in the Central Excise Tariff.

(iv) G.S.R. 444(E) published in Gazette of India dated the 3rd June, 1982 together with an explanatory memorandum regarding increase in the basic customs duty on certain resins and plastics.

(v) G.S.R. 445(E) published in Gazette of India dated the 3rd June, 1982 together with an explanatory memorandum regarding increase in the basic customs duty on Acrylonitrile Butadiene Styrene, Styrene Acrylonitrile, Polycarbonates, Polyacetals and Polytetra fluorethylene from sixty per cent to one hundred per cent *ad valorem*.

(vi) G.S.R. 448(E) published in Gazette of India dated the 5th June, 1982 together with an explanatory memorandum regarding increase in the effective customs duty (basic plus auxiliary) on caprolactum from twenty-five per cent *ad valorem* to fifty-five per cent *ad valorem*.

(vii) G.S.R. 489(E) published in Gazette of India dated the 7th July, 1982 together with explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency of *vice versa* in suppression of notifications dated the 24th September, 1981.

(viii) G.S.R. 485(E) published in Gazette of India dated the 5th July, 1982 together with an explanatory memorandum note regarding increase in the rate of export duty on Coffee from rupees one hundred and twenty per quintal to rupees one

hundred and ninety per quintal  
[Placed in Library. See No. LT-  
4197/82.]

(Interruption)

अध्यक्ष महोदय : मैंने आपको अलाउट  
कर दिया है, फिर बाकी क्या रह गया  
है ? (व्यवधान)

Why are you shouting? Please sit down.

12.00 hrs.

## COMMITTEE ON PUBLIC UNDER- TAKINGS

### MINUTES

SHRI MADHUSUDAN VAIRALE  
(Akola): I beg to lay on the Table the  
following minutes (Hindi and English  
versions) of the sitting of the Committee  
on Public Undertakings (1981-82):—

(1) Minutes of sittings on the Com-  
mittee relating to Forty-seventh Report  
on Oil Companies—Imports of Petro-  
leum Crude and Products and Distribu-  
tion of Gas.

(2) Minutes of sittings of the Com-  
mittee relating to Forty-eighth Report  
on India Tourism Development Cor-  
poration.

(3) Minutes of sittings of the Com-  
mittee relating to Forty-ninth Report  
on Public Undertakings—Management  
and Control Systems.

(4) Minutes of sittings of the Com-  
mittee relating to Fiftieth Report on  
Engineering Projects (India) Limited.

(5) Minutes of sittings of the Com-  
mittee relating to Procedural and Mis-  
cellaneous Matters.

(Interruptions)

अध्यक्ष महोदय : नोटिस दीजिए, सबके  
नोटिस आते हैं ।

श्री गिरधारी लाल व्यास (भीलवाड़ा) :  
बहुत गंभीर मामला है । (व्यवधान)

अध्यक्ष महोदय : अच्छी बात है ।

Nothing goes on record. I have not  
allowed him.

(Interruptions)\*\*

PROF. MADHU DANDAVATE  
(Rajapur): Sir, I am raising a point of  
order. The Chairman of the P.U.C. is  
laying on the Table the various Minutes.  
According to rule 273 sub-rule (v) the  
verbatim records of the proceedings and  
the evidence of the Public Undertakings  
Committee are to be laid. There is a  
definition... (Interruptions)

MR. SPEAKER: What are you doing?

(Interruptions)

MR. SPEAKER: It is my job.

क्या कर रहे हैं आप?

(Interruptions)

PROF. MADU DANDAVATE: Sir,  
let me complete my submission. I was  
on a point of order.

(Interruptions)

MR. SPEAKER: Whatever Shri Vyas  
does not form of the proceedings. I have  
not allowed him.

(Interruptions)\*\*

MR. SPEAKER: Why can't you sit  
down?

(Interruptions)

MR. SPEAKER: Mr. Vyas, please sit  
down.

(Interruptions)

अध्यक्ष महोदय : प्रोसीडिंग कभी लेट  
नहीं करते ।

(व्यवधान)

MR. SPEAKER: Mr. Vyas, please sit  
down.

क्या यह अच्छी बात है ?

(Interruptions)